

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 306

IA-441/2021

In

IB-1097(ND)/2020

IN THE MATTER OF:

Volkswagen Finance Pvt Ltd.

.... Petitioner/Applicant

Vs.

Tarun Kapoor

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 26.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Usha Singh Adv.

For Respondent : Mr. Pervinder Tanwar, Mr. Shikher Upadhyay, Mr.
Prateek Gupta Advs.

ORDER

IA-441/2021

The Proxy Counsel appearing on behalf of the Corporate Debtor seeks an adjournment on the ground of bereavement in the family of the arguing counsel.

The matter is adjourned **to 14.05.2024.**

In the meantime, the Applicant shall take steps to comply with the order dated 13.03.2024 passed by this Adjudicating Authority.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)